

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 238 OF 2015 IN
DFR NO. 1085 OF 2015

Dated: 30th November, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

M/s. Vedanta Ltd.

...Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Hemant Singh
Mr. Tushar Nagar
Mr. Matrugupta Mishra
Mr. Tabrez Malwat

Counsel for the Respondent(s)

:

Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himashi Andley for R-3 & R-4

Mr. Rutwik Panda
Mr. G. Umapathy
Ms. Anshu Malik for R.1

Mr. Hasan Murtaza
Ms. Malavika Prasad for R.2

ORDER

IA NO. 238 OF 2015

(Appl. for condonation of delay)

Learned counsel for the Respondent seeks two weeks time to file reply. He may file the same on or before 15.12.2015 after serving copy on the other side.

List the matter on 08.01.2016.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson